

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**Original Application No. 92 of 2023 (SZ)**

**IN THE MATTER OF:**

Tribunal on its own SUO MOTU based on the news item  
Published in “The Times of India” Chennai Edition dated

14.07.2023. “SIPCOT kills a lake to build a park – Nearly 10 Acres

Filled with debris”

...Applicant(s)

Versus

The District Collector,

Kancheepuram and Others

...Respondent(s)

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Through  
Dr. D. Shanmuganathan  
Standing Counsel  
National Green Tribunal  
Southern Zone

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No 92 of 2023 (sz)

SUO MOTU based on the

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'The Time of India'

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"SIPCOT kills a lake to build a park – Nearly 10 Acres filled with debris" ...Applicant

Verses

District Collector Kancheepuram

First Floor, Collectorate,

Kancheepuram District

Tamil Nadu and Ors.

.....Respondent

**INDEPENDENT REPORT FILED BY**  
**DISTRICT COLLECTOR, CHENGALPATTU**

I, A.R.Rahul Nadh S/o Reghu Nadh, Male aged about 36 years residing at the Collector's Bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

I submit that with regard to the case in O.A.No.92/2023 (SZ), whereby Hon'ble National Green Tribunal had taken SUO – MOTU cognizance of the issue of encroachment of the water spread area of Navalur Lake in Survey No.168/1 admeasuring an extent 13.25.50 hectares at Navalur Village, and directed the District Collector and the SIPCOT authorities to jointly evict the encroachers and restore that part of the lake area also". in its order dated:22.11.2023.



District Collector  
Chengalpattu

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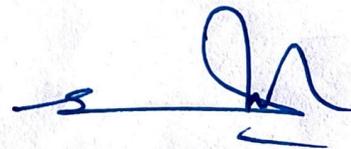
It is submitted that, pursuant to the above order of the Hon'ble National Green Tribunal the land under consideration was visited by the Revenue and Police authorities along with the officials of SIPCOT on 09.01.2024 for the purpose of evicting the afore-said encroachers.

It is submitted that, during the visit by the above authorities all the encroachers in the afore-said survey number came forward to voluntarily evict themselves from the land and to resettle themselves to the Tamil Nadu Urban Habitation Development Board quarters at Perumbakkam village in Chengalpattu district, which have already been allotted to them for the purpose of rehabilitating and resettling them.

It is submitted that, the above encroachers, nevertheless, requested that they be given 10 days of time in view of the upcoming Pongal festival by furnishing written letters wherein they have assured that they can be evicted from the land on 19.01.2024, if they have not moved out of the land by themselves on or before 18.01.2024.

It is submitted that, the copies of the assurance letter furnished by the encroachers are enclosed with this report for the kind perusal of this Hon'ble National Green Tribunal. Further, the District Administration hereby sincerely undertakes to implement the order of this Hon'ble Tribunal in letter and spirit at the expiry of the afore-mentioned grace time requested by the encroachers.

It is therefore prayed that this Hon'ble Green Tribunal may kindly be pleased to accept this report and close the Application No.92 of 2023 and thus render justice.

  
District Collector  
Chengalpattu

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VERIFICATION

I A.R. Rahul Nadh, S/o Reghu Nadh, Hindu, aged about 36 years, the District Collector, Chengalpattu do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 9<sup>th</sup> day of January, 2024



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District Collector  
Chengalpattu